

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : M. Ct. P. Chidambaram
Vs
Sivagami Holdings Pvt Ltd and another

MAIN PETITION NUMBER : CP(CA)/23(CHE)/2023

(IA/MA) APPLICATION NUMBERS

New Application IA(CA)/113(CHE)/2024

ORDER

Present: Ms. Sharon Elizabeth, Ld. Counsel for Applicant/R2 in the main
Petition.

Mr. Prithvi Raj, Ld. Counsel for R1/Petitioner.

This Application has been filed seeking injunction restraining R1 from
conducting the 24th AGM in July, 2024.

Ld. Counsel for the Applicant submits that since the AGM has been conducted
on 15.07.2024, the relief No.1 sought in the Application has become infructuous,
however, the Applicant wants to continue with the 2nd relief.

Ld. Counsel for the Petitioner submits that since the AGM has been conducted,
nothing survives in CP(CA)/23(CHE)/2023 and the same may be disposed of
accordingly.

Since in this IA(CA)/113(CHE)/2024, the Applicant has sought a relief
seeking declaration that the Board Meeting convened on 24.05.2024 be declared as
null and void, let a response be sought from the Respondent / Petitioner before taking
final decision in the main CP(CA)/23(CHE)/2023.

List the Application for hearing on **21.08.2024 (physical hearing)**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**